

ITEM NO.1501

COURT NO.15

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 1887/2019

STATE OF UP

Appellant(s)

VERSUS

RAVINDRA @ BABLOO & ORS.

Respondent(s)

([HEARD BY : HON. ASHOK BHUSHAN AND HON. NAVIN SINHA, JJ])

Date : 18-12-2019 This appeal was called on for pronouncement of judgment today.

For Appellant(s) Mr. Ravindra Kumar Raizada, SR. Adv.
Mr. Vishwa Pal Singh, AOR
Mr. Adesh Kumar Gill, Adv.
Mr. Bhuwan Jayant, Adv.
Ms. Pallavi, Adv.

For Respondent(s) Mr. Naresh Kumar, AOR

Hon'ble Mr. Justice Navin Sinha pronounced the judgment of the Bench comprising Hon'ble Mr. Justice Ashok Bhushan and His Lordship.

In terms of the signed non-reportable judgment, the appeal is allowed.

Pending application(s), if any, stands disposed of accordingly.

(ASHWANI THAKUR)
COURT MASTER (SH)

(DIPTI KHURANA)
COURT MASTER (NSH)

(Signed non-reportable judgment is placed on the file)